

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10428/2019

(Arising out of impugned final judgment and order dated 20-07-2018 in CRLA No. 1811/1991 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

JAWAHAR & ANR.

Respondent(s)

Date : 10-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s) Mr. Apoorva Misra, Adv.
Mr. Aditya Mishra, Adv.
Mr. Rajesh Mahale, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List the appeal on its own priority.

(ANITA MALHOTRA)
AR-CUM-PS

(MONIKA DEY)
COURT MASTER